

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

IA 1704/2024 (NEW IA) in C.P. (IB)/617(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **BANK OF MAHARASHTRA VS**
 VINODKUMAR MURARILAL
 CHATURVEDI

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 & Application
under any other provisions- IBC

ORDER

IA 1704/2024 (NEW IA) in C.P. (IB)/617(MB)2023

- 1) Mr. Manoj Mishra, Ld. Counsel for the Financial Creditor, Mr. Rupal Shrimal, Ld. Counsel for the Respondent and Mr. Avinash Khanolkar, Ld. Counsel for the Resolution Professional appoint in different matter of the present Personal Guarantor are present. Though the Counsel for the Resolution Professional in the present matter is present; she has not put her appearance in the Chat Box.
- 2) Ld. Counsel for the Resolution Professional appointed in another matter against the present Guarantor submits that another Application was filed in

relation to this Guarantors which was also allowed by this Bench; thus, further submits that the present Petition is not maintainable.

- 3) In that view of the matter, Financial Creditor is directed to take instructions whether to proceed further in the matter or otherwise and shall apprise the Bench on the next date of hearing.
- 4) Stand over 23.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare